

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 67/TT/2023

Subject	Petition for determination of transmission tariff from COD to 31.3.2024 for Asset-1: 1 no. of 230 kV line Bay at Tuticorin-II GIS PS under “Implementation of 1 no. of 230 kV Bay at Tuticorin-II GIS PS in Southern Region”.
Date of Hearing	29.4.2024
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Tamil Nadu Generation and Distribution Corporation Limited and 13 others
Parties Present	Shri S. Vallinayagam, Advocate, TANGEDCO Ms. Mandakini Ghosh, Advocate, NGEL Shri Mohd. Mohsin, PGCIL Shri Zafrul Hasan, PGCIL Shri Arjun Malhotra, PGCIL Shri A. Naresh Kumar, PGCIL Shri M. Sethuraman, TANGEDCO

Record of Proceedings

Power Grid Corporation of India Ltd has filed the instant petition for the determination of transmission tariff from COD to 31.3.2024 for one 230 kV line Bay at Tuticorin-II GIS PS under “Implementation of 1 no. of 230 kV Bay at Tuticorin-II GIS PS” in the Southern Region”.

2. The representative of the Petitioner submitted as follows:
 - a) NTPC Green Energy Limited (NGEL) has filed its reply vide affidavit dated 18.1.2024, and TANGEDCO has filed its reply vide affidavit dated 19.1.2024. Rejoinders to the replies of NGEL and TANGEDCO have been filed vide affidavits dated 29.1.2024.
 - b) There is a mismatch of 3 months and 20 days in the COD of the transmission asset and the NGEL’s generation. There is no cost over-run and Initial Spares claimed are within the norms under the tariff regulations.



3. In response to the Commission's query , the representative of the Petitioner submitted that the proposed COD under Regulation 5(2) of the 2019 Tariff Regulations is after the SCOD.

4. The learned counsel for NGEL submitted that the transmission asset was scheduled to be put into commercial operation matching with the time frame of NTPC's 230 MW Solar project of NTPC or 12 months from the date of MoP O.M. allocating the scheme, whichever is later. NGEL's solar project was delayed due to the Covid-19 pandemic and SECI extended the COD of its solar project. Accordingly, the project was put under commercial operation on 10.12.2022 in line with the SECI's extension. Therefore, the Petitioner cannot claim COD earlier than 10.12.2022, which is the COD of the 230 MW Solar project of NTPC.

5. In response to NGEL's submissions, the representative of the Petitioner submitted that the connectivity for the project was granted from 1.9.2021. As per IA and MoP OM, the transmission system was supposed to be commissioned in 12 months or a matching time frame of the 230 MW Solar project of NTPC, whichever is later. The 230 MW solar project was scheduled to be put under commercial operation on 28.9.2021, and the time frame provided was only for the transmission system and not for the 230 MW Solar project of NTPC.

6. The learned counsel for Respondent No. 1, TANGEDCO, submitted that the beneficiaries should not be imposed any liability for the period of mismatch and requested to consider the reply filed in the matter.

7. After hearing the parties at length, the Commission directed the parties to file their written submission with an advance copy to the other parties by 17.5.2024 and observed that no extension of time would be granted.

8. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

